

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.**

Original Application No.990 of 2003.

Allahabad this the 05th day of November, 2003.

Hon'ble Maj Gen K.K. Srivastava, Member-A.
Hon'ble Mr. A.K. Bhatnagar, Member-J.

Surendra Nath Ram
Son of Tara Ram
Resident of Village & Post Pakari,
District Ballia.

.....Applicant.

(By Advocate : Sri Rajesh Kumar)

Versus.

1. Union of India
through its Secretary,
Ministry of Communication,
Department of Post,
New Delhi.
2. Sub Divisional Inspector Post Office
Central Sub-Division
Ballia.
3. Superintendent of Post Office,
Eastern Division,
Ballia.

.....Respondents.

(By Advocate : Sri R.C. Joshi)

O_R_D_E_R

(By Hon'ble Maj Gen K.K. Srivastava, A.M.)

In this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for quashing the impugned order 19.03.1990 by which he was put off duty under Rule 9 of E.D.D.A(C&S) Rule 1964. The applicant has further prayed that respondents be directed to reinstate the applicant.

.....2/-

2. The facts, in short, are that he was working in the respondent's establishment as E.D.D.A. Pakari (Rasra) District Ballia. He was put off duty by impugned order dated 19.03.1990 (Annexure-1) on account of his involvement in the criminal case. The applicant has been acquitted by order dated 27.02.2003 (Annexure 2) passed by Additional Sessions Judge, Ballia (Fast Track Court No.3). After acquittal the applicant moved a representation before respondent No.3 on 07.04.2003 for reinstatement etc.

3. Grievance of the applicant is that in spite of fact that applicant has been acquitted and also that he filed representation dated 07.04.2003 no action has been taken by respondent No.3 either to reinstate or decide the representation of the applicant.

4. In our considered opinion, the interest of justice shall better be served if respondent No.3 is directed to decide the representation of the applicant dated 07.04.03 (Annexure 3) by a reasoned and speaking order within a specified time.

5. For the aforesaid, the O.A. is decided at the admission stage itself with direction to the respondent No.3 to decide the representation of the applicant dated 07.04.2003 (Annexure 3) within a period of two months from the date of communication of the order.

No order as to costs.


Member-J.

Manish/-


Member-A.